

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00463/2020

Jabalpur, this Tuesday, the 15th day of September, 2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Narmada Prasad Kachi, son of Late Shri Tulsiram Kachi, aged about 61 years, Retired from service as Technician Grade-I, South Eastern Central Railways, Gwarighat, Jabalpur Resident of House No. 112, Rampur Azad Chowk, Near Masjid, District Jabalpur (MP) **-Applicant**

(By Advocate – **Shri Anshul Tiwari**)

V e r s u s

1. The Union of India through its General Manager, West Central Railway, Jabalpur (MP)-482001
2. The Department of Pension & Pensioners Welfare, Ministry of Personnel, through its Secretary, North Block, New Delhi-110011
3. The Additional Divisional Railway Manager, South Eastern Central Railways, Divisional Office, Nagpur (MH)-440001
- Respondents

(By Advocate – **Shri A.S.Raizada for respondents Nos. 1 & 3**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the action of the respondent department whereby on retirement the pension has been wrongly fixed.

3. From the pleadings, the facts of the case are that the applicant is a retired employee and retired from service from the post of Technician Grade-I with effect from 31.08.2019. It has been submitted by the counsel for the applicant that as per Annexure A-1 dated 17.05.2019 the pension was to be fixed on the basis of 39200/- (01.07.2018) and 40400/- from 01.07.2019 annual increment due.

4. It has been submitted by the counsel for the applicant that the applicant had applied for the information under the Right to Information Act vide Annexure A-2 but no information has been supplied to the applicant.

5. At this stage counsel for the applicant submits that if the applicant may be allowed to file detail representation to the competent authority and in the interest of justice the respondents may be directed to consider the case of the applicant in a time bound manner.

6. We have considered the matter, and, we are of the view that natural justice will be met (particularly when the applicant is a retired person), if the respondents are directed to decide the detail representation, which is to be furnished by the applicant.

7. Resultantly, the applicant is directed to file detailed representation regarding his claim within a period of one week from today and the competent authority of the respondents shall pass a reasoned and speaking order on the said representation within a period of four weeks from the date of filing of such representation.

8. Needless to say that the respondents shall dealt with the contentions raised in the said detailed representation.

9. With these observations this Original Application is disposed of at the admission stage itself.

(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member